

(d) whether there has been considerable increase in the incidents of killing of human beings by tigers; and

(e) if so, the steps proposed to be taken to deal with this problem?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) to (e). Information is being collected from States and will be laid on the table of the House.

[English]

Sports Federations

6663. SHRI K. P. UNNIKRISHNAN : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) the number of All India Federations recognised by Government in the field of athletics and various sports and games, with their names, names of their present office bearers and official headquarters with addresses, and functions assigned to them by Government;

(b) the policy with regard to recognition of such bodies and grants and assistance given, if any, to such bodies since, 1980;

(c) whether Government are aware that there are rival claimants to most of these bodies if so, their names and details; and

(d) whether Government have any proposal to unify these bodies and see that democratically-elected bodies are evolved composing largely of sportsmen and those genuinely interested in sports?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH) : (a) A list of 47 recognised National Sports Federations giving details of their names, present office bearers, addresses etc. is laid on the table of the House. [Placed in Library. See No. LT-1124/85]. Government does not assign functions to national sports federations which are autonomous bodies not under the control of Government.

(b) The Government considers requests for recognition of only those sports bodies that are of All India character and cater to the

needs sportsmen at All India level and also fulfil the following conditions :

- (i) bodies that are registered under the Societies Registration Act 1860 for at least 3 years;
- (ii) that have State units in at least half the States/UTs of the country;
- (iii) which have organised national championships for at least 3 years;
- (iv) that have had their accounts audited for at least 3 years.

Financial assistance given by the Central Government to Sports Federations/Associations since 1980-81 is as given below :

	(Rs. in lakhs)
1980-81	48.97
1981-82	73.83
1982-83	73.08
1983-84	86.25
1984-85	106.50

(c) and (d). Government are aware that office bearers in all notional sports federations are elected and that rival candidates are inherent in the process of election. Government have no proposal to interfere in the internal affairs of the national sports federations.

Corruption in Police Force

6664. DR. G. S. RAJHANS :
DR. G. VIJAYA RAMA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has recently announced to call a drive against corruption in the police force;

(b) whether Government propose to constitute a secret cell to check the corruption prevailing in the police force;

(c) if so, details thereof; and

(d) other measures Government propose to take in this regard to make the police force efficient and without any corruption?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) In his address to the Annual Conference of Directors General of Police and Inspectors General of Police on 18.4.1985, the Prime Minister emphasised the need for insulating the police force from interference by politician as well as from politics within the force. The Prime Minister also observed that whenever cases of corruption in Police come up, action must be very fast, demonstrably penal and the message should be very clear that corruption in the Police would not be tolerated.

(b) No, Sir.

(c) Does not arise.

(d) "Polies" being a State subject, the measures in this regard are basically the responsibility of the State Governments. National Police Commission had made certain recommendations in this regard and its reports have been sent to the State Governments for taking necessary action.

Administrative Tribunals

6665. SHRI E. AYYAPU REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether creation of administrative tribunals was provided for in the Constitution and if so, whether these are functioning now; and

(b) if no, whether Government would take suitable action against those wilfull responsible for this delay ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) :

(a) and (b). Article 323-A of the Constitution inserted vide the Constitution (Forty second Amendment) Act, 1976 lays down that the Parliament may, by law, provide for establishment of an administrative tribunal for the Union and separate administrative tribunals for each or for two or more States. By virtue of these provisions,

the House passed the Administrative Tribunals Bill, 1985 on the 29th January, 1985 and it received the assent of the President of the 27th February, 1985. Action to set up the Central Administrative Tribunal in terms of the provisions of the Administrative Tribunals Act is in progress. The question of any delay does not arise.

Scraping of Commissioner of Police System in Delhi

6666. SHRI RAM BHAGAT PASWAN : SHRI BALASAHEB VIKHE PATIL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to scrap the commissioner of Police system in Delhi and introduce the old system with the I. G. being the Head and withdraw judicial powers from police so that the police officials do not take undue advantage of those judicial powers; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) No such proposal is under consideration of the Government.

(b) Does not arise.

Collaboration Pact with German Democratic Republic

6667. SHRI EDUARDO FALEIRO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government entered into collaboration pact recently with German Democratic Republic; and

(b) if so, the details of the same and the fields covered by it ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) :

(a) and (b). There is no Collaboration pact as such entered into recently with the German Democratic Republic by the